

HIGH COURT OF MEGHALAYA
SHILLONG

STANDING ORDER NO.34

No. HCM.III/16/2014-18/JudI./52

Dated Shillong the 14th October, 2025

Pursuant to the judgment dated 12.09.2025 of the Hon'ble Supreme Court of India in Criminal Appeal No. 4004 of 2025 (arising out of SLP (Crl.) No. 11128 of 2025) titled "Anna Waman Bhalerao vs. State of Maharashtra", henceforth, it is directed that:-

1. All applications for bail and anticipatory bail shall be disposed of expeditiously, preferably within a period of two months from the date of filing, except in cases where delay is attributable to the parties themselves.
2. All applications for bail and anticipatory bail shall not be kept pending for long durations without passing orders either way.
3. In bail applications, routine or indefinite adjournments shall not be granted except for cogent reasons to be recorded in writing.

By Order,

REGISTRAR GENERAL

Memo No. HCM.III/16/2014-18/JudI./52A

Dated Shillong the 14th October, 2025

Copy to :

1. The Registrar—cum—PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
6. The Joint Registrar (Listing), High Court of Meghalaya, Shillong for favour of kind information.
7. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
8. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
9. All Court Masters concerned High Court of Meghalaya, Shillong for information and necessary action.
10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same in the official website.
11. Notice Board
12. Office File.


REGISTRAR GENERAL

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14/10/25